## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH.

No. MA 205 of 1997 (OA 144 of 1996)

Present : Hon'ble Dr. B. C. Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

UNION OF INDIA & ORS.

VS.

TULSI SAMADDAR & ORS.

For petitioners: Ms. U. Sanyal, Counsel. For respondent(OP):

heard on : 1.7.97 :: ordered on : 1.7.97.

ORDER

B.C.Sarma, AM

This MA. has been filed with the prayer for further extension of time for implementation of the order dated 31.12.96 passed in O.A. 144 of 1996. In that order four months given to the respondents to consider representation filed by the applicant and one month time was given to communicate the result thereof. Therefore, the period of four months had expired on 30.5.97.

- We have heard the ld. counsel and perused records. Ms. Sanyal, ld. counsel for the petitioners, submits that the respondents have already complied with the order on 30.6.97 she and, therefore, prays for further extension of time only upto We note that this petition has been filed after 30.7.97. expiry of the stipulated period of four months. Ordinarily, we would reject, such type of petition, but after considering the fact that the respondents have already complied with the direction given in the order dated 31.12.96, we allow this M.A.
  - Accordingly, the M.A. is allowed. The extension of time as prayed for is granted. No order is passed as regards costs.

MEMBER (J)

MEMBER (A)